

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1670  
ANSWERED ON:05.12.2005  
UNEMPLOYMENT ALLOWANCE TO LABOURERS  
Kaushal Shri Raghuvir Singh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the unemployment allowance is being paid to the labourers under 'Rajeev Gandhi Shramik Kalyan Yojana';
- (b) if so, the eligibility criteria laid for the unemployed being benefited under the said scheme;
- (c) the details of the labourers benefited under above scheme and the amount disbursed to them, State-wise; and
- (d) the present status of the said scheme?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): Yes Sir. The Unemployment Allowance is paid to the Insured Persons found eligible under this scheme.

(b): An Insured Person who has contributed for a minimum period of five years prior to loss of employment, on account of closure of the factory or establishment, retrenchment or permanent invalidity arising out of non employment injury is eligible for Unemployment Allowance w.e.f. 01.04.2005 for a maximum period of six months. This allowance can be availed in one or more spells, which shall not be less than one month. This allowance shall not be combined with other benefits such as Sickness, Maternity or Disablement Benefit for the same period. The Insured Person has to choose which benefit he/she wishes to avail of.

(c): 19 Insured Persons have been paid Unemployment Allowance upto October 2005. The State-wise details are as under:-

State/Region No. of cases Amount disbursed

Maharashtra	17	Rs.2,46,656/-
Goa	02	Rs. 27,798/-
Total	19	Rs.2,74,454/-

(d): The Scheme is operational